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Central Administrative Tribunal, Principal Bench

Original Application No.1591 of 2004

New Delhi, this the 5th day of July, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

A.S. Gulati,  
(Retired Superintending Engineer,  
Department of Telecom),  
R/o 219, Pragati Apartments,  
Punjabi Bagh Club Road,  
New Delhi-63  
....Applicant  
(By Advocate: Shri S.N. Anand)

Versus

1. Union of India, through  
The Secretary,  
Ministry of Communications,  
Department of Telecom,  
Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi-1
2. The Senior DDG (BW)  
Department of Telecom,  
10th Floor, Chandralok Building  
Janpath, New Delhi
3. Mahanagar Telephone Nigam Limited,  
The Executive Director,  
Delhi Telephones,  
Khurshid Lal Bhawan,  
Janpath,  
New Delhi-50

....Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal, Chairman

The applicant by virtue of the present application seeks a direction to restore the upgraded scale of Rs.14300-18300/- from 1.1.96. Learned counsel for the applicant contends that persons junior to the applicant have been granted the scale which has been denied to him, besides other pleas.

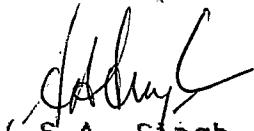
2. In this regard, a representation dated 17.11.2003

*MS Ag*

..... has been filed but decision is yet to be taken.

3. .... Taking stock of these facts, at this stage it is directed that respondent no.1 would <sup>consider</sup> the said representation of the applicant and pass an appropriate speaking order within four months of the receipt of the certified copy of the present order and communicate it to the applicant.

O.A. is disposed of.

  
( S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

/dkm/